

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 205  
IB-813/ND/2020**

**IN THE MATTER OF:**

**M/s. Jaycee Castalloys Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Kiran Udyog Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 04.01.2021  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

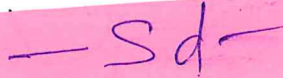
**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Rajat Mittal, Advocate**

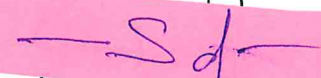
**For the Respondent/ Corporate-debtor :Mr. Pranshu Goel, Advocate**

**ORDER**

Heard the submissions made by the counsel for the operational creditor as well as counsel for the corporate debtor. Ld. Counsel for the corporate debtor is directed to serve a copy of the reply filed by them in the matter on the counsel for the operational creditor through e-mail within next 2 days. And Ld. Counsel for the operational creditor is given a week days' time to file the rejoinder only if necessary. Post the matter to 19<sup>th</sup> January, 2021.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**